

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3475/2018

(Arising out of impugned final judgment and order dated 16-02-2018 in CRLA No. 880/2016 passed by the High Court Of Judicature At Allahabad)

ANIL KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.57100/2018-EXEMPTION FROM FILING O.T.)

Date : 05-07-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Setu Niket, Adv.
Ms. Esha Mazumdar, Adv.
Mr. Rahul Rathore, Adv.
Mr. Vishnu, Adv.
Mr. Karunesh Kumar Shukla, Adv.
Ms. Priyanjali Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in six weeks.

Bail is rejected at this stage.

The learned Advocate-on-Record undertakes to furnish true and correct translation of the entire evidence in the meantime.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR